

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

STARRED QUESTION NO:515

ANSWERED ON:02.05.2005

HAZARDOUS WASTE UNITS

Chowdhury Shri Adhir Ranjan;Nikhil Kumar Shri

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Ministry of Environment & Forests has directed the various State Pollution Control Boards and Pollution Control Centres to submit their reports about implementation of its orders on hazardous waste units;

(b) if so, the details thereof;

(c) whether there is an increase of hazardous waste units in the country and there is no proper check on them; and;

(d) if so, the details thereof and the steps taken by the Government to check the spread of hazardous waste units?

Answer

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN THE REPLY TO THE LOK SABHA STARRED QUESTION NO.515 REGARDING 'HAZARDOUS WASTE UNITS' RAISED BY SHRI ADHIR CHOWDHURY, MP AND SHRI NIKHIL KUMAR, MP FOR ANSWER ON 2.5.2005

(a)&(b): The Ministry has written on 10th November, 2003 to all the State Pollution Control Boards (SPCBs) and the Pollution Control Committees (PCCs) of Union Territories to submit an Action Taken Report on the implementation of the orders dated 14.10.2003 of the Supreme Court regarding hazardous waste management.

As per the information made available by the SPCBs/PCCs and as contained in the report of the High Power Committee constituted by the Supreme Court on management of hazardous wastes, there are 13011 units generating hazardous wastes in the country as per the Hazardous Wastes (Management & Handling) Rules, 1989.

(c)&(d): Based on the new definition of hazardous wastes in the Hazardous Wastes (Management & Handling) Amendment Rules, 2003, steps have been taken by the SPCBs/PCCs to identify all hazardous waste generating units.

It is expected that the number of hazardous waste generating units may increase due to the new definition of hazardous waste in the Hazardous Waste (Management & Handling) Amendment Rules, 2003.

In addition to regulations, new and innovative concepts such as Corporate Responsibility for Environment Protection (CREP), extended producer responsibility and green production are being promoted. Waste Minimisation and recycling/reprocessing of wastes are also encouraged and regulated.